

**Central Administrative Tribunal
Ernakulam Bench**

OA/180/00874/2015

Monday, this the 10th day of December, 2018.

CORAM

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

Hon'ble Mr.Ashish Kalia, Judicial Member

P.Sumanasan, aged 58 years

S/o Peethambaran

Inspector/Public Prosecutor/Southern Railway

Divisional Office/Trivandrum.

Residing at: Mukkonavila

Mannanam P.O.,Kottayam-686 561.

Applicant

(Advocate: Mr. T.C.Govindaswamy)

versus

1. Union of India represented by
the General Manager, Southern Railway
Headquarters Office, Park Town P.O.
Chennai-600 003.
2. The Additional General Manager
Southern Railway
Headquarters Office, Park Town P.O.
Chennai-600 003.
3. The Chief Personnel Officer
Southern Railway
Headquarters Office, Park Town P.O.
Chennai-600 003.
4. The Additional Divisional Railway Manager
Southern Railway, Trivandrum Division
Thiruvananthapuram-695 014.
5. The Chief Security Commissioner
Railway Protection Force
Southern Railway, Headquarters office
Park Town P.O.
Chennai-600 003.
6. The Secretary to the Govt of India
Ministry of Railways (Railway Board)
Rail Bhavan
New Delhi-110 001.

7. The Sr. Deputy General Manager
Southern Railway, Headquarters' Office
Park Town P.O., Chennai-600 003. Respondents

(Advocate: Mrs. K.Giriya)

This OA having been heard on 10th December, 2018, the Tribunal on the same day delivered the following order:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

It is pointed out by the learned counsel for the applicant that the relief sought in the OA has been granted to the applicant and nothing remains, except interest on delayed payment.

2. So far as interest on delayed payment is concerned, it is seen that OA was filed only in 2015. Therefore, we are not inclined to grant that particular relief.

3. On the information tendered that the main relief has been granted, the OA is closed.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by applicant:

Annexure A1: Copy of All India seniority list of Inspectors published by the Railway Board under No.2012/Sec(E)/SR-2/1 dated 23.7.2012.

Annexure A2: Copy of office order bearing No.62/02 dated 22.10.2002 issued by the Divisional Security Commissioner, Railway Protection Force, Trivandrum.

Annexure A3: Copy of Railway Board order bearing RBE No.101/2009 dated 10.6.2009.

Annexure A4: Copy of Office Memorandum bearing No.97/Sec(E)/CD/10 (CC) Pt dated 16.7.2012 issued by the Railway Board.

Annexure A5: Copy of Personnel Branch Circular No.1/2013 dated 17.1.2013 issued by the 3rd respondent Chief Personnel Officer.

Annexure A6: Copy of order of the Hon'ble Apex Court in Civil Appeal No.5920/2006 dated 29.9.2011.

Annexure A7: Copy of Gazette Notification GSR 719(E) dated 31.10.2013 published in the Gazette of India, Extra, Part II, Section 3 (I) dated 31.10.2013 published in the monthly Journal titled "Current Central Legislation-April 20, 2014".

Annexure A8: Copy of representation dated 7.10.2011 submitted to the 5th respondent, Chief Security Commissioner.

Annexure A9: Copy of representation dated 28.6.2012 submitted to the 5th respondent, Chief Security Commissioner.

Annexure A10: Copy of representation dated 2.4.2013 submitted to the 5th respondent, Chief Security Commissioner.

Annexure A11: Copy of representation dated 18.8.2014 submitted to the 5th respondent, Chief Security Commissioner.

Annexure A12: Copy of representation dated 3.7.2013 submitted to the Additional Divisional Railway Manager/TVC.

Annexure A13: Copy of representation dated 13.2.2014 submitted to the Additional Divisional Railway Manager/TVC.

Annexure A14: Copy of representation dated 5.8.2014 submitted to the Additional Divisional Railway Manager/TVC.

Annexure A15: Copy of representation dated 13.1.2015 submitted to the Chief Personnel Officer/MAS.

Annexure A16: Copy of representation dated 9.3.2015 submitted to the Chief Personnel Officer/MAS.

Annexure A17: Copy of representation dated 17.6.2015 submitted to the Chief Personnel Officer/MAS.

Annexure A18: Copy of letter bearing No.X/G.50/RTI/2015-I/006 dated 14.5.2015 issued by the 5th respondent.

Annexure A19: Copy of order in OA No.566/2015 dated 27.7.2015 of this Tribunal.

Annexures filed by the respondents:

Annexure R1: Railway Board's letter No.PC-V/2009/ACP/2 (RBE No.142/2012).

Annexure R2: Railway Board's letter No.PC-V/2009/ACP/2.

Annexure R3: Railway Board's letter No.PC-V/2009/ACP/2.

Annexure R4: High Court of Rajasthan orders in Sohan Singh Seera case in S.B. CCP No.264/2012 in S.B. Civil Writ Petition No.465/1995.